

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

RA-79/91 IN
OA-1616/87

DATE OF DECISION: 30.4.1991.

SHRI AMAR NATH BANSAL

...APPLICANT

VERSUS

UNION OF INDIA

...RESPONDENTS

CORAM:

THE HON'BLE MR. JUSTICE AMITAV BANERJI, CHAIRMAN

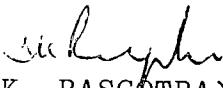
THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

FOR THE APPLICANT

SHRI P.S. MAHENDRU, COUNSEL

Review Application No.79/91 in OA-1616/87 has been filed on 31.12.1990, seeking review of the judgement delivered on 27.8.1990. The respondents have prayed for condonation of the delay in filing the Review Application, as they could not make up their mind for quite some time whether to file a S.L.P. in the Hon'ble Supreme Court. It has been submitted that it was only on 5th December, 1990 that the respondents made up their mind to not to file S.L.P. before the Hon'ble Supreme Court and instead file a Review Petition. At the out set, we must admit that we are not convinced with the grounds seeking condonation of delay in filing the Review Application.

Besides, the scope of the Review Application is very very limited in accordance with the Order No.XLVII (1) of Code of Civil Procedure. We find that the grounds given for the Review Application do not fall within the purview of the provisions referred to above. The Review Application is accordingly rejected.


(I.K. RASGOTRA)
MEMBER (A)


(AMITAV BANERJI)
CHAIRMAN